

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 17th July, 1975.

NOTIFICATION  
INCOME TAX

NO.967(F.No.404/85/75-ITCC): In exercise of the powers conferred by sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri N.P. Varghese who is a Gazetted Officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.

2. The undermentioned Notification by virtue of which the Gazetted Officer mentioned against the Notification, performed the functions of a Tax Recovery Officer, shall cease to be operative as and when the Gazetted Officer mentioned in Paragraph 1 take over charge as Tax Recovery Officer.

Notification No. & Date  
381(F.No.404/176/73-ITCC)  
dated the 15th June, 1973.

Name of the Officer  
Shri T. Joseph Mathew.

3. This Notification shall come into force with effect from the date Shri N.P. Varghese takes over as a Tax Recovery Officer.

Sd/-

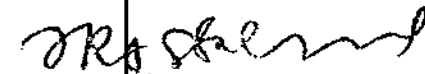
(T.R. Aggarwal)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,  
Government of India Press,  
New Delhi.

NO.967(F.No.404/85/75-ITCC).  
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(T.R. Aggarwal)

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